

Ref. No.: G000539 /O.A.No.-521/2022/2023

Date: 13/07/2023

From,

Divya Mittal,
District Magistrate
Mirzapur.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copemicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 27.04.2023 in O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.

Sir,

In the above noted case, Hon'ble National Green Tribunal directed the following:-

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023. The Joint Committee have conducted field visit on 19th June, 29th June, 2023 and 1st July, 2023. The report of Joint Committee regarding factual status of 26 Stone Crushers is being filed herewith.

It is requested that the previously mentioned report of Joint Committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,



**District Magistrate
Mirzapur**

End. No. & Date as above.

Copy:- Member Secretary, U.P. Pollution Control Board, Lucknow.

**District Magistrate
Mirzapur**

Factual report of Committee constituted by District Administration, Mirzapur in the matter of O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.&Ors.

Hon'ble NGT constituted a Joint Committee comprising of the Regional Office, MoEF&CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and directed the same to submit its factual and action taken report within two months vide order dated 01.09.2022. In compliance thereof report of the Joint Committee has been submitted vide email dated 03.02.2023. The Joint Committee has also made its recommendations in the report which are reproduced as under:-

"....5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."

In the light of above recommendation, vide order dated 27.04.2023 Hon'ble National Green Tribunal directed the following:-

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023 (**Annexure-1**).

The members of Joint Committee are as follows:-

1. SDM, Chunar, Mirzapur.
2. District Mining Officer, Mirzapur.
3. Asst. Environmental Engineer/Regional Officer, U.P. Pollution Control Board, Sonbhadra.
4. C.O. (Police), Chunar, Mirzapur.

On the behalf of Regional Officer, UPPCB, Sonbhadra, Shri U. K. Gupta, Assistant Environment Engineer was conducted the field visit with the committee on 19.06.2023. On the behalf of Mining Officer, Mirzapur, Shri Poonaram, Mining Inspector was conducted the field visit with the committee on 19.06.2023. After the field visits of joint committee, the aforesaid stone crushers were submitted application addressed to joint committee and requested to re-visit/re-inspection in presence of them (**Annexure-2**). In order to that request, the joint committee has decided a date 29.06.2023 for re-inspection/re-visit and informed to all stone crushers vide letter no. G000489/OA No-521/2023 dated-26.06.2023 (**Annexure-3**). On the behalf of Regional Officer,

UPPCB, Sonbhadra, Shri K. K. Maurya, Scientific Assistant has conducted the field visit with the Committee on 01.07.2023. Thus, The Joint Committee have conducted field visit on 19th June 2023, 29th June 2023 and 1st July, 2023 to review the factual position regarding compliance of conditions imposed in CTO issued to 26 Stone Crushers.

As per the facts/observations found during field visit, the status of granted CTO Consent conditions for 26 Nos. Stone Crushers are listed below:-

S. No.	District	Name and address of the Stone Crusher Units	Status of CTO		CTO compliance status
			Issued/Not Applied	Validity	
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR	CTO revoked & has not obtained valid CTO		NA
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued on 25.07.2022	31.07.2026	Non-Complying
3	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued on 01.01.2021	31.07.2025	Non-Complying
4	MIRZAPUR	M/S P.N.C. INFRATECH LTD, SONPUR, CHUNAR, MIRZAPUR	Issued on 11.07.2022	31.07.2026	Non-Complying
5	MIRZAPUR	M/S S.U. ENTERPRISES, SONPUR, CHUNAR, MIRZAPUR	Not obtained valid CTO		NA
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued on 06.02.2020	31.07.2024	Non-Complying
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 17.08.2022	31.07.2025	Non-Complying
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2022	31.07.2025	Non-Complying
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2021	31.07.2026	Non-Complying
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO., VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 09.06.2022	31.07.2027	Partially Complying & need to give the direction.
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 01.08.2022	31.07.2026	Non-Complying
12	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 26.05.2022	31.07.2027	Non-Complying

13	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 28.05.2022	31.07.2026	Non-Complying
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 17.12.2020	31.07.2025	Non-Complying
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR	Issued on 22.08.2022	31.07.2023	Non-Complying
16	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued on 11.02.2021	31.07.2025	Non-Complying
17	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME-M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR	Issued on dated 15.06.2023	31.07.2027	Partially Complying& need to give the direction.
18	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.10.2020	31.07.2025	Non-Complying
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO application is pending		CTO would not be grant on the basis of found observations. Complying status is not applicable. Need to give direction.
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued on 19.10.2022	31.07.2026	Non-Complying
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 27.07.2022	31.07.2026	Non-Complying
22	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 28.06.2022	31.7.2026	Non-Complying
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 02.08.2021	31.07.2026	Non-Complying
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.07.2022	31.07.2027	Non-Complying
25	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.01.2021	31.07.2025	Non-Complying
26	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO. 704 MI, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)	Issued on 13.11.2020	31.07.2025	Non-Complying

On the basis of observations found during field visit of the Joint Committee, the detail factual report of each 26 Stone Crushers separately list-wise as follows:-

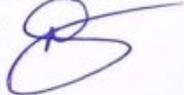
1. Observations:

1.1. M/s Abhiyan Construction, Vill.-Chakjata, Ahraura, Chunar, Mirzapur.

- The said industry is informed to be established at Village-Chakjata, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.043363-latitude and 83.008451-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found covered. Vibrating screens (waterfall) is found partially covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission and partially installed water sprinkling system was found non-operational condition.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.
- Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- The Industry has not submitted compliance report of conditions imposed in CTO dated 29.11.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.
- The industry is being operated without having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).



- k) CTO issued vide dated 29.11.2018 to above stone Crusher is revoked from Regional Office, U.P. Pollution Control Board, Sonbhadra vide letter dated 25.07.2022. Presently Industry has not obtained valid CTO.

1.2. Recommendations:

- It is recommended to issue closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- It is recommended to impose environmental compensation for defaulter violation days in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

2.1. M/s Maa Gayatri Stone Works, Sonpur, Ahraura, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 159, 160, Area-1.0 Hectare, Village-Sonpur, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 24.045093-latitude and 83.002904-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were found covered with metal sheet.



- A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and boundary wall of west direction. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, Adequate Water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- It was found that 02 rain gun and 01 anti-smog gun are being used to control dust emission produced by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found establish in west and 08 feet height in North direction of industry, which is showing violation of condition imposed in CTO. .

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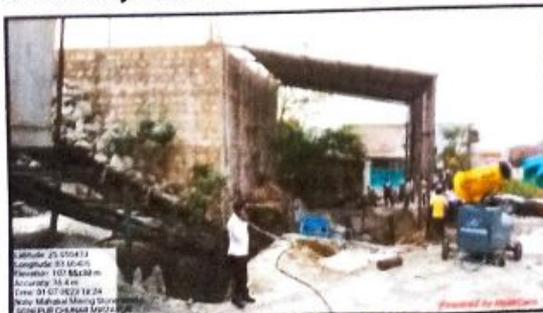
- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO dated 25.07.2022 issued by SPCB. CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

2.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

3.1. M/s Mahakal Mining and Construction, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 140, Village and Post-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050376-latitude and 83.004119-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) was found partially uncovered.



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Primary jaw crusher and secondary jaw crusher, conveyor belts were found partially covered. Two end of conveyor belts out of three were not found covered.

- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission produced by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling were not found installed. Water flow meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open barricading of metal sheet of approximate 10 feet height as wind breaking wall was found establish in south east, west and south direction of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 01.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

3.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).



- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

4.1. M/s PNC Infratech Limited, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 57, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.054115-latitude and 83.000388-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) were found partially uncovered. Primary jaw crusher and secondary jaw crusher and conveyor belts were found partially uncovered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in surrounding premises of industry. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet Barricading of approximate 10 feet height wind breaking wall was found establish in all direction of industry, which is showing violation of condition imposed in CTO.



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- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 11.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

4.2. Recommendations:

1. It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
2. It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

5.1. M/s S.U. Enterprises, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050491-latitude and 82.98684-longitude.
- b) Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.
- c) Stone Crusher has not obtained valid CTO from SPCB in present.
- d) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered.



- e) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and.

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- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises.
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) The industry is not installed proper air pollution control systems, which is showing violation of the prescribed guideline.

5.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
 - a. Industry shall operate the plant and machinery after obtaining valid CTO from SPCB under provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
 - b. Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry and issue closure order under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

6.1. M/s Uma Stone Works, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 140, 57Ka, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050352-latitude and 83.003873-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at bricks barricading situated in west direction. Water sprinklers were not

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found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Approximate 08 feet height of bricks barricading as wind breaking wall is established in west direction and 03 feet height of barricading in north direction. Partially open metal sheet barricading of approximate 08 feet height as wind breaking wall was found established in south direction of industry, which is showing violation of condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 06.02.2020 issued by SPCB. The CTO is valid up to dated 31.07.2024. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

6.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

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 7.1. M/s Ideal Vissions, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 131, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053033-latitude and 83.001391-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered. Ends of conveyor belts were not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading as wind breaking wall. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate 8.5 feet height as wind breaking wall was found established in east, north and south direction of industry. No Barricading was found in west direction of the industry. Thus, Barricading as wind breaking wall is not suitable as per condition imposed in CTO.



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum

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issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

7.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

8.1. M/s Raj Associate Crusher Plant, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048500-latitude and 82.002103-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) were found covered with metal sheet. Ends of conveyor belts were not found fully covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

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- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in west, north and south direction of industry. Barricading is not established in east direction. Thus, Wind breaking wall was not found suitable as per condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

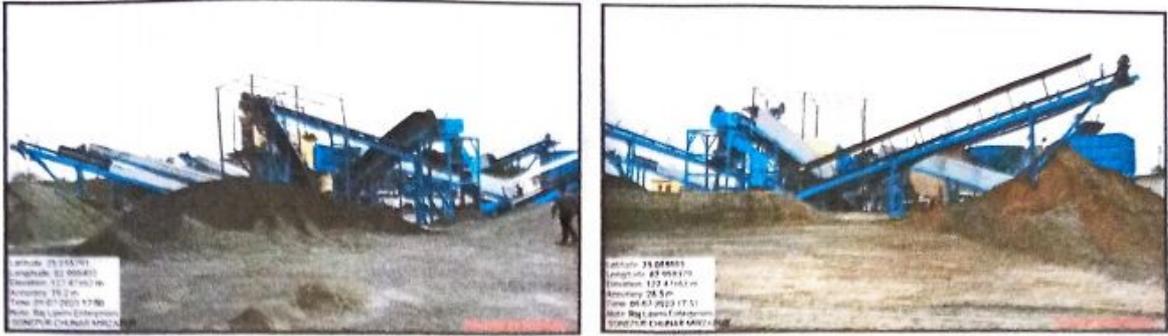
8.2. Recommendations:

- a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

9.1. M/s Raj Laxmi Enterprises, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 57Ta, 57Mi, 7, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.055390-latitude and 82.998795-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully

covered. Conveyer belt was found partially covered. Primary jaw crusher, Secondary jaw crusher and Vibrating screens (waterfall) were found partially covered and end of conveyer belts were not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyer belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- e) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- f) Wind breaking wall was not found constructed in the industry premises as per guideline.
- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- h) DG set of capacity 620 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 27.07.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

9.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

10.1. M/s R.K. Construction Company, Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 57, Area-1.0120 Hectare, Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053985-latitude and 83.002484-longitude.

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- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts were found covered. Ends of conveyor belts were found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are installed at barricading.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and Water meter for measurement of quantity of water consumption was found situated.
- g) Wind breaking wall of 12 feet height was found constructed in the industry premises, which is showing compliance of condition imposed in CTO. Partially open metal sheet barricading of approximate 12 feet height as wind breaking wall was found established in east, west and north direction of industry, which is showing compliance of condition imposed in CTO.



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. In spite of Metallic road, concrete mix coal tar road was found constructed inside the premises of industry.
- i) DG set having capacity of 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

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- j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 09.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is being partially comply conditions imposed in CTO.

10.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
- Industry shall comply all conditions imposed in CTO issued on dated 09.06.2022.
 - Industry shall installed telescopic suit at the ends of the conveyor belts.
 - Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

11.1. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.
- Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) and conveyor belts was found partially covered. Primary jaw crusher and secondary jaw crusher were found uncovered and end of conveyor belts were also not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Wind breaking wall was not found established in the industry premises in east and south direction, which is showing violation of condition imposed in CTO.

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- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- h) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 01.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- j) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

11.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

12.1. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053111-latitude and 83.004472-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 No. of water sprinkler was found installed only at jaw crusher and at 02 conveyer belts. Water sprinklers are not installed at barricading situated in north direction. Thus, adequate water

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sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

- e) It was found that 02 Nos. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of 08 feet height was found established in north direction only and No barricading situated in the rest direction. Thus, Wind breaking wall was not found situated as per guideline, which shows violation of consent conditions.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 26.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

12.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

13.1. M/s SatyaNarain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur.



- a) The said industry is informed to be established at Arazi No. 140Mi, Area-1.265 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.0502576-latitude and 83.0029063-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher and vibrating screens (waterfall) were not found fully covered. Ends of conveyor belts were not found fully covered. One conveyer belt out of three was found uncovered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and two conveyor belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter to measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in east, west and south direction of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

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- i) DG set having capacity of 580 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

13.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

14.1. M/s Ashirwad Stone (Ex Name M/s Ashirwasd Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur.

- a) The said industry is informed to be established at Village-Bhagaudei Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048116-latitude and 82.979781-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered. Conveyor belts were found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are installed at barricading. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that anti smog gun or rain gun is not being used to control dust emission generated by vehicular movement in the industry premises, which shows violation of the consent conditions.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 11 feet height as wind breaking wall was found established in east, west and south direction of industry. No barricading was found established in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 180 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.12.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

14.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

15.1. M/s Elite Stones, Village- Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 601, 305, Village- Bhagautidei, Post-Patihatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.057365-latitude and 82.993435-longitude.

- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyor belt and Vibrating Screen (water fall) were found partially uncovered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises, which shows violation of consent conditions.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 09 feet height as wind breaking wall was found established in east. In south direction, no barricading is situated and barricading is being constructed in north, west direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

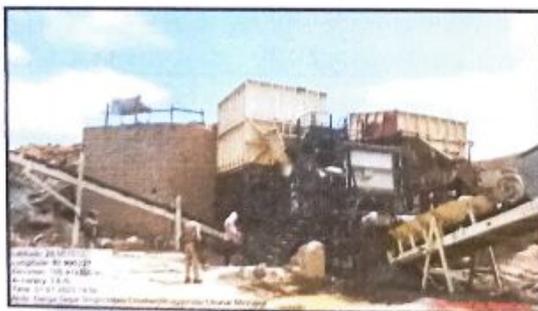
- i) DG set of capacity 380 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 22.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2023. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

15.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

16.1. M/s Ganga SagarSingh (Stone Crusher), Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 731 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.05734-latitude and 82.99646-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher was found not covered. Conveyor belt and Vibrating Screen (water fall) were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in north direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 8.5 feet height as wind breaking wall was found established in north direction of industry. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 11.02.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).
- l) Two plants and machineries at same dug were found in Industry premises. The Crushing capacity of one is informed 150 TPH and other is 200 TPH. CTO has been issued to industry for production of stone grits @12500 Ton/Year. It is showing violation of Consent conditions.

16.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

17.1. M/s Nilima Singh (Ex. Name M/s MaaVindhyaivasini Stone Works), Village-Bhagautidei, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 184, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047313-latitude and 82.979409-longitude.
- The Industry was found operational condition. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as Primary jaw crusher, secondary jaw crusher and Conveyer belt were found covered and Vibrating Screen (water fall) were found covered.



- A telescopic suit was found not installed at the ends of the conveyer belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyer belts. Water sprinklers are installed at barricading situated in south direction. Water sprinkling system was found operational condition.
- It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found established in all directions of industry except north direction. In the north direction, barricading of other stone crusher after way/link road was situated.



- Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

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- i) DG set of capacity 250 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The conditional CTO has issued to the industry vide online letter dated 15.06.2023. The CTO is valid up to dated 31.07.2027. Compliance report is to submit by the industry within 03 months.

17.2. Recommendations:

- A. UPPCB shall issuing the following time being direction up to 03 months to the industry-
 - a. Industry shall comply all conditions imposed in CTO issued on dated 15.06.2023.
 - b. Industry shall installed telescopic suit at the ends of the conveyor belts, Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption before running the plant.
 - c. Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.
- B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

18.1. M/s RajeshBhai Patel, Village- Bhagautidei, Bhagwawt, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.044763-latitude and 82.974697-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at barricading situated in west direction. Water sprinklers were not found installed at ends of conveyor belts and all directions except west direction. Thus, adequate

water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises. Rain gun or water tanker mounted sprinklers is not being used.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate approx. 10 feet height as wind breaking wall was found established in west and north directions of industry, which is showing violation of condition imposed in CTO. .



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.10.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

18.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

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19.1. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.058795-latitude and 82.997373-longitude.
- Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was found installed at jaw crushers and conveyor belts. Water sprinklers are installed at barricading situated in only south direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.
- Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Only 10 feet height of brick barricading as wind breaking wall was constructed in south and east direction. Barricading was not situated in all direction except south and east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.
- Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- DG set having capacity of 500 KVA and 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

- j) The Industry has not submitted compliance report of conditions imposed in CTO dated 04.07.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is not having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).
- l) CTO issued vide dated 04.07.2018 to above stone Crusher is has been expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.
- m) Industry has not obtained valid CTO from the SPCB and applied to obtain CTO. In the light of above circumstances and due to lack of APCS, CTO would not be grant to the industry.

19.2. Recommendations:

Industry has the following direction shall issue to the industry-

- Industry shall obtained valid CTO from SPCB before running the plant.
- Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.
- In case of violation of consent conditions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

20.1. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

- The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.
- Stone Crusher was found non-operational condition during visit, but it seems to be near about condition that plant is being run. Stone grits are produced by the referred industry using boulders.
- The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen(water fall) were found partially covered and end of conveyor belts were also not found covered.



- A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

- e) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- f) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate approx. 10 feet height as wind breaking wall was found established in north and west directions of industry, which is showing violation of condition imposed in CTO. . No Barricading as Wind Breaking wall found in east, west and south direction of the industry.



- g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry/
- h) DG set of capacity 163 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 19.10.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026.

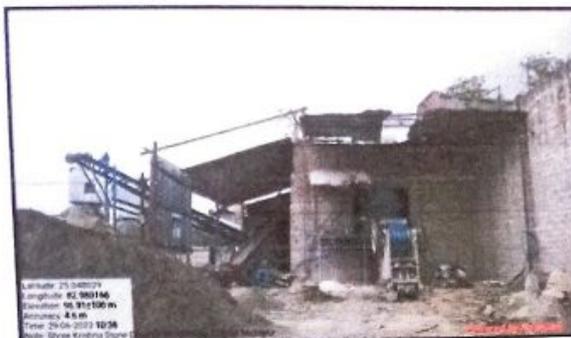
20.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

21.1. M/s Shree Krishna Stone Crusher, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 183 and 188, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047996-latitude and 82.980422-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher was found not covered. Secondary jaw crusher, Conveyor Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 8.5 feet height as wind breaking wall was found established only in east direction of industry. Barricading was not situated in all direction except east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards

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prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

21.2. Recommendations:

- a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

22.1. M/s Riya Enterprises (Ex Name Tridev Stone), Village-Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.061692-latitude and 82.998711-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and 02 conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east, west and north directions of industry, which is showing noncompliance of condition imposed in CTO. .



- h) Partially plantation has been done in premises of industry as green belt devolving activity, but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

22.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

23.1. M/s New Ashtbhuja Stone, Village-Bhagautidei, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 688, 691, 692, 713, 714, 720, 721, 722, 725 and 726, Village-Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.060722-latitude and 82.997878-longitude.

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- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The of plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyor Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are not installed at conveyor belts and vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall was not found constructed in the industry premises as per guideline.
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 400 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 02.08.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

23.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

24.1. M/s ShriBajrang Stone, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 185, 186 & 181 Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.04814-latitude and 82.981082-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts were found partially uncovered and end of conveyor belts were found partially covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



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- h) Partially plantation has been done in premises of industry as green belt devolving activity, but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

24.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

25.1. M/s Jai MaaDurga Mixture Plant, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 587, 588 & 605 Mi, Village-Bhagautidei, Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.056860-latitude and 82.991243-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



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- d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and two conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.
- f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 9.5 feet height as wind breaking wall was found established in west, south and north directions of industry. Barricading was not situated in east direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



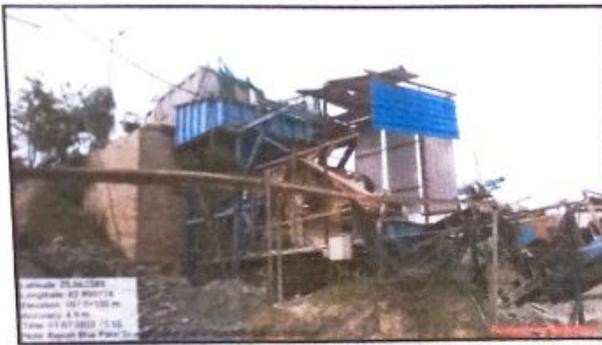
- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA and 63 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

25.2. Recommendations:

- a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

26.1. M/s Rajesh Bhai Patel (Stone Crusher Unit), Village- Bhagautidei, Bhagawt, Chunar, Mirzapur.

- a) The said industry is informed to be established at Arazi No. 704 Mi, Village- Bhagautidei, Post-Patihatta, Pargana-Bhagawt, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.062435-latitude and 82.999871-longitude.
- b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
- c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



- d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.
- e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
- f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
- g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north and south directions. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.

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- h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
- i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.
- j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 13.11.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.
- k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

26.2. Recommendations:

- a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
- b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

Accordingly above, the factual report has been forwarded for further necessary action please.

Name of the Committee members		Signature
1.	Shri Navneet Sehara (IAS) Joint Magistrate/SDM, Chunar, Mirzapur	
2.	Shri Shailendra Singh Mining Officer, Mirzapur	
3.	Shri Umesh Kumar Gupta, Assistant Environment Engineer, Regional Office, UPPCB, Sonbhadra	 06/07/2023
4.	Circle Officer (Police), Chunar, Mirzapur.	 6.7.23
Dated: 06/07/2023		

कार्यालय जिलाधिकारी, मीरजापुर

पत्रांक-678004.20/O.A. No. 521/2022

दिनांक-26/05/2023

आदेश

मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 नं0-521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 01.09.2022 के अनुपालन में संयुक्त समिति द्वारा प्रेषित की गयी रिपोर्ट में दी गयी संस्तुतियों के मुख्य अंश निम्नवत् है:-

"....5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."

उक्त समिति द्वारा दी गयी संस्तुति के आलोक में मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त प्रकरण में पारित आदेश दिनांक-27.04.2023 के मुख्य अंश निम्नवत् है:-

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

उपरोक्त वर्णित एन0जी0टी0 द्वारा पारित आदेश दिनांक-27.04.2023 के अनुपालन हेतु निम्नानुसार समिति का गठन किया जाता है:-

1. उपजिलाधिकारी, चुनार, मिर्जापुर।
2. जिला खान अधिकारी, मिर्जापुर।
3. सहायक पर्यावरण अभियंता/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
4. क्षेत्राधिकारी (पुलिस), चुनार, मिर्जापुर।

उपरोक्त समिति को निर्देशित किया जाता है कि उक्त प्रकरण के अन्तर्गत आच्छादित 26 स्टोन क्रशर उद्योगों की स्थलीय जाँच कर वस्तुस्थिति की आख्या स्पष्ट संस्तुति सहित अधोहस्ताक्षरी को विलम्बतम् 15 दिवस के अन्तर्गत प्रेषित करें, जिससे तदनुसार आख्या मा0 राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व तददिनांक:-

प्रतिलिपि:- समस्त सदस्यों को अनुपालनार्थ।

जिलाधिकारी,
मीरजापुर।

सेवा में,
श्रीमान् उपजिलाधिकारी महोदय,
चुनार मीरजापुर।

विषय :- ग्राम सभा सोनपुर, चकजाता, भगवती देई व वियाहुर में स्थापित प्रश्नगत 26 कशर प्लांटो के निरीक्षण के संदर्भ में।

महोदय,

निवेदन है कि हम प्रार्थीगण कशर संचालन कार्य करते हैं, जिसमें हमारे अलावा बहुसंख्य लोग रोजगार से लाभान्वित है। विगत कुछ दिनों पूर्व से किसी व्यक्ति की शिकायत पर माननीय एन0जी0टी0 के निर्देश पर हमारे कशरों पर कुछ जाँच सम्बन्धित कार्य माननीय उप जिलाधिकारी महोदय चुनार के नेतृत्व में 19.06.2023 को की गयी जिसकी पूर्व सूचना किसी भी कशर संचालक को नहीं दी गयी, जिससे जाँच प्रक्रिया सुचारु रूप से पूर्ण नहीं हो सकी।

अतः महोदय से निवेदन है कि हमारे कशर व सम्बन्धित रास्ते खराब मौसम के कारण कुछ अव्यवस्थित हो गये हैं। जिनको व्यवस्थित करने के लिए हमें 4 सप्ताह का समय प्रदान करने की कृपा करें व हमारे कशर प्लांटो का निरीक्षण 20 जुलाई के पश्चात् कभी भी कराने की कृपा करें।

धन्यवाद।

दिनांक- 20.06.2023

प्रार्थीगण

श.प. श्येन गोडव्हा
21/02/ M/S Rajesh Bhai Patel
PBR Infotech
Ideal Visions
Abhiyan Construction
अरुण (शेन प्रशा), राजेश पाण्डेय

Sanjay Tiwari
Uma Stone
S.N.S Construction
मिथिलेश सिंह
मौ शीरला शेन



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्या:-

Ref.No.: G1000489/O.A.No-521/2023

दिनांक:-

Date: 26/06/2023

सेवा में,

समस्त स्टोन क्रशर,
सूची संलग्न (क्र०सं०-०१ से २८),
जनपद-मीरजापुर।

विषय:- राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तों के आलोक में वायु प्रदूषण के नियंत्रण हेतु अधिष्ठापित व्यवस्थाओं के सत्यापन हेतु समिति द्वारा प्रस्तावित जाँच के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत हों कि आपके उद्योग को राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तों के आलोक में वायु प्रदूषण के नियंत्रण हेतु अधिष्ठापित व्यवस्थाओं के सत्यापन हेतु उपजिलाधिकारी/ज्वाइंट मजिस्ट्रेट महोदय, चुनार, मीरजापुर की अध्यक्षता में खनन विभाग, पुलिस विभाग एवं राज्य बोर्ड के अधिकारियों के द्वारा संयुक्त निरीक्षण दिनांक- 29.06.2023 को पूर्वाह्न 08:00 बजे से किया जाना निर्धारित है। तत्समय पर्याप्त सूचनाओं के साथ आपकी उपस्थिति अनिवार्य है तथा आप द्वारा दी गयी सूचनाओं एवं निरीक्षण के समय पाये गये तथ्यों के आधार पर फैक्चुअल रिपोर्ट उच्च स्तर पर प्रेषित की जानी है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त निर्धारित तिथि व समय पर पर्याप्त सूचनाओं के साथ स्वयं की उपस्थिति सुनिश्चित करें तथा वायु प्रदूषण के नियंत्रण हेतु किये जा रहे उपायों से समिति को अवगत कराना सुनिश्चित करें।

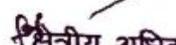
भवदीय,


क्षेत्रीय अधिकारी

पू०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मीरजापुर को सादर सूचनार्थ प्रेषित।
2. अपर जिलाधिकारी (वि०/रा०), जनपद-मीरजापुर।
3. ज्वाइंट मजिस्ट्रेट/उपजिलाधिकारी महोदय, चुनार, मीरजापुर।
4. जिला खान अधिकारी, मीरजापुर को इस अपेक्षा के साथ प्रेषित कि निर्धारित तिथि व समय पर समिति के साथ स्वयं निरीक्षण करना चाहें।
5. क्षेत्राधिकारी (पुलिस), चुनार, मीरजापुर।
6. मुख्य पर्यावरण अधिकारी (वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।


क्षेत्रीय अधिकारी

List of 26 Nos. Stone Crusher Units of the 04 Villages i.e., Bhagauti Dei, Sonpur, Biyahur and Chakjata, District-Mirzapur

S.No.	District	Name and address of the Stone Crushers Unit Units
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR
3	MIRZAPUR	M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.
4	MIRZAPUR	M/S P.N.C. INFRASTECH LTD, SONPUR, CHUNAR, MIRZAPUR
5	MIRZAPUR	M/S S.U. ENTERPRISES, SONPUR, CHUNAR, MIRZAPUR
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO., VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT), VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR
12	MIRZAPUR	M/S P.B.R. INFRASTECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR
13	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRASTECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR
16	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.
17	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME- M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR
18	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
22	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
25	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR
26	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO. 704 MI, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANABHAGWAWT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)